

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

26. C.P. (IB)/856(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: State Bank of India (Creditor) through  
the Resolution Professional Mr.  
Purusottam Behera  
VS  
Mr. Ketan Shah

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ms. Mitali Bhat a/w Mr. Priyank Jadav, Ld. Counsel for the Financial Creditor/ Resolution Professional present through physical mode. Adv. Mubeen Sirkhot for the Personal Guarantor present through physical mode.
2. Ld. Counsel for the Financial Creditor seeks two weeks' time for filing an additional affidavit with respect to the limitation period.
3. At the request of Counsel, the matter is adjourned to **12.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**